

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

EXCISE APPEAL NO. 22704 OF 2014

(Arising out of Order-in-Original No.HYD-EXCUS-003-COM-08-14-15 dt.20.02.2017 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-III)

Alladi Drilling Equipment Pvt Ltd

Plot No.84, Phase-II, IDA, Cherlapally,
Hyderabad, Telangana – 500 051

.....Appellant

VERSUS

**Commissioner of Central Tax,
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

APPEARANCE:

None for the Appellant

Shri V.R. Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER No. A/30017/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**